

No. 171/XXXVI(3)/2012/31(1)/2012
Dated Dehradun, June 08, 2012

Notification

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand Public Service (Reservation for Physically Handicapped, Dependents of Freedom Fighters and Purva Sainik) (Amendment) Act, 2012' (Adhiniyam Sankhya 07 of 2012).

As Passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 07 June, 2012.

**The Uttarakhand Public Service (Reservation for Physically Handicapped,
Dependents of Freedom Fighters and Purva Sainik) (Amendment) Act, 2012**
[Uttarakhand Act No. 07 of 2012]

An

Act

further to amend the Uttar Pradesh Public Service (Reservation for Physically Handicapped, Dependents of Freedom Fighters and Purva Sainik) Act, 1993 (as applicable to the State of Uttarakhand) to the context of the State of Uttarakhand.

Be it enacted in the Sixty-third Year of the Republic of India by the Uttarakhand State Legislative Assembly as follows :-

**Short title and
Commencement**

1. (1) This Act may be called by the Uttarakhand Public Service (Reservation for Physically Handicapped, Dependents of Freedom Fighters and Purva Sainik) (Amendment) Act, 2012.
- (2) It shall come into force at once.

**Amendment of
Section 2**

2.

In sub-clause (ii) of clause (b) of section 2 of the Uttar Pradesh Public Service (Reservation for Physically Handicapped, Dependents of Freedom Fighters and Purva Sainik) Act, 1993 (as applicable to the State of Uttarakhand) to the context of the State of Uttarakhand for the words "**unmarried grand daughter (daughter of a son)**" the words "**grand daughter (daughter of a son) (married or unmarried)**" shall be substituted.

By Order,

D. P. GAIROLA,
Principal Secretary.